

ITEM NO.10

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).116/2026

SACHIN GUPTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.30263/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 09-03-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to appear and argue in-person is granted.
2. This petition is another example of a casual approach in drafting the writ petition under Article 32 of the Constitution of India and burdening this Court with undesirable litigation.
3. The petitioner, however, if so advised, may approach the competent Authority.
4. The instant petition is wholly misconceived and is, accordingly, dismissed.
5. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR